GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:7517
ANSWERED ON:22.05.2012
COMPENSATION FOR ACQUISITION OF LAND
Gawali Patil Smt. Bhavana Pundlikrao; Nagorao Shri Dudhgaonkar Ganeshrao

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the per acre rate of compensation being given to farmers for acquisition of their land in Delhi as on date and the date on which the said rate had been fixed:
- (b) whether the Delhi Government has submitted any proposal to the Union Government for increasing the rate of compensation for acquisition of land from farmers during the last three years and the current year;
- (c) if so, the details thereof;
- (d) whether the Union Government has also received any requests from the Delhi Government for providing land for residential/industrial purposes at the same place to farmers and job for one of their family member;
- (e) if so, the details thereof; and
- (f) the action taken by the Union Government thereon, so far?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a): The Government of National Capital Territory of Delhi (GNCTD) has reported that the rate of compensation being given to farmers for acquisition of land in Delhi as on date is `53.00 lac per acre for the land other than river bed land and `17.60 lac per acre for the land in river bed. The above rate had been approved on 18.12.2007. In addition to the above, the GNCTD has notified Minimum Rates for valuation of land and immovable properties (Circle Rates) which is also considered by the land Acquisition Collectors as one of the factors for determining the compensation of land under the provisions of Land Acquisition Act, 1894.
- (b): No, Madam.
- (C): Does not arise in view of (b) above.
- (d) to (f): Yes Madam, the GNCTD had submitted a proposal of Rehabilitation and Resettlement in respect of Project Affected Persons in urban areas of Delhi except MRTS projects which was approved by the Central Government as per Annexure. The GNCTD has reported that the Council of Ministers of Delhi has approved incorporation the conditions as suggested by the Government of India.